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NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI


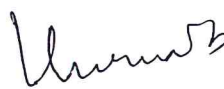
ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :  
PETITION NUMBER : TPC/215/ (IB)/CB/2017  
NAME OF THE PETITIONER(S) : BALAJI KNIT FASHIONS  
NAME OF THE RESPONDENT(S) : PINKY ENTERPRISES PVT LTD  
UNDER SECTION : 9 RULE 6 OF INSOLVENCY & BANKRUPTACY CODE 2016

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------|-------------------|-------------|-----------|
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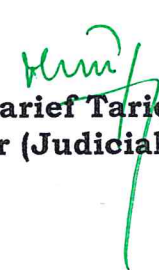
REPRESENTATION BY WHOM

|   |                                    |                        |   |
|---|------------------------------------|------------------------|---|
| 1 | Karthik Suresh<br>Elizabeth Suresh | Counsel for Respondent |   |
| 2 | B. Thirumanaikarasan               | Counsel for Petitioner |  |

**ORDER**

Counsel for the petitioner present. Counsel for the respondent also present. It has been submitted that the matter under adjudication has been transferred from the Hon'ble High Court of Madras wherein the High Court has issued the notice to the Respondent. Therefore, as per the notification dated 7.12.2016, the matter in which the notice has been passed to the Respondents by the Hon'ble High Court were to be retained and heard by the respective Hon'ble High Court. It is on record that notice came to be issued by the Hon'ble High Court on 11.6.2014 in CP 131/2014. Therefore, the Registry of this Bench is directed to return the case file to the ~~file~~ <sup>file</sup> of the Registry of Hon'ble High Court of Madras for appropriate action at their end.

  
(S. VIJAYARAGHAVAN)  
Member (Technical)

  
(Ch. Md. Sharief Tariq)  
Member (Judicial)